

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.143/2006

In the matter of

Petition under Section 79(1) (f) of the Electricity Act, 2003.

And in the matter of

Indraprastha Power Generation Company Limited

..Petitioner

Vs

Haryana Vidyut Prasaran Nigam Limited, Panchkula

..Respondent

The following were present:

1. Shri R.K.Jain, IPGCL
2. Shri Sanjay singh, HPGCL
3. Shri D. P. Tiwari, HVVPNL

**ORDER
(DATE OF HEARING: 23.8.2007)**

Heard the representatives for the parties.

2. It has been stated that the parties have made some headway towards the settlement of the dispute, through the meetings at senior levels and some more time is needed for resolving the dispute. Therefore, a joint request has been made for adjournment for two months.

3. Adjourned to 25.10.2007.

**sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 23rd August 2007